

Mention

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/500/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : PHOENIX GLOBAL DMCC
NAME OF THE RESPONDENT(S) : A&A INTERNATIONAL TRADING PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

A. ADITHYAN
for PAUL & PAUL

COUNSEL FOR OPERATIONAL
CREDITOR

A. Adithyan

ANANT MERATHIA

Counsel for Corporate
Debtor

Anant

ORDER

The matter has been mentioned by the Counsel for the Operational Creditor. At this stage, the Counsel for the Corporate Debtor is also present. Counsel for the Operational Creditor has filed a Memo stating therein that the Corporate Debtor has cleared the outstanding liabilities based on the mutual agreeable terms and have made payment to the tune of USD 2,50,000 as full and final settlement and prayed for recalling of the Order dated 16.06.2017. In this connect, Counsel for the Corporate Debtor is directed to file an Affidavit to the effect that, as on date, the Corporate Debtor has not defaulted in payment on any outstanding credit in relation to the other creditors. Put up on 18.07.2017 at 10.30.A.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
Member (Technical)

Hmri
(Ch. Md. Sharief Tariq)
Member (Judicial)